

GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT
RAJYA SABHA
UNSTARRED QUESTION NO - 4276
ANSWERED ON – 01/04/2026

TRANSGENDER (PROTECTION OF RIGHTS) AMENDMENT BILL, 2026

4276. SHRI TIRUCHI SIVA

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:-

- (a) details of public consultation and the drafts published of the Transgender (Protection of Rights) Amendment Bill, before introduction in the Parliament;
- (b) rationale for removing the self-identification aspect from the definition of transgender persons;
- (c) whether Government is cognizant of the negative impact clauses about forced conversions will have on gender affirmative care; and
- (d) if so, whether any step is being taken to ensure gender affirmative care remains accessible to the transgender community?

ANSWER

THE MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT

(SHRI B.L.VERMA)

- (a) Consultation and feedback is an ongoing process and a delegation of Transgender persons had also recently met senior Ministry officials. No drafts of the Transgender (Protection of Rights) Amendment Bill, 2026, were published prior to its introduction in Parliament.
- (b) The rationale for removing the self-identification aspect from the definition of transgender persons is to ensure that the definition under the Transgender Persons (Protection of Rights) Act, 2019 becomes precise and enables identification of the specific class of transgender persons facing severe social exclusion, so that the benefits of the Act reach the intended beneficiaries and its provisions can be implemented effectively.
- (c) No, Sir. The provisions relating to forced conversions are intended to prevent abuse, coercion and exploitation, including instances of forced bodily harm or compelled identity and are not intended to restrict legitimate gender-affirmative care.
- (d) Does not arise.
